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NCR

FARIDABAD (NEELAM FLYOVER) : AID TIME (INDIA) ADVERTISING, Ph: 981195634, 0129-2412798, 2434654, **FARIDABAD (NIT, KALYAN SINGH CHOWK) :** PULSE ADVERTISING, Ph: 9818078183, 9811502088, 0129-4166498, **FARIDABAD :** SURAJ ADVERTISING & MARKETING, Ph: 9810680954, 9953256681, **GURGAON :** SAMBODHI MEDIA PVT. LTD., Ph: 0124-4065447, 9711271774, 991063399, **GURGAON :** AD MEDIA ADVERTISING & PR, Ph: 9873804580, **NOIDA (SEC. 29) :** RDX ADVERTISING, Ph: 9899288321, 0120-4315917, **NOIDA (SEC. 65) :** SRI SAI MEDIA, Ph: 0120-4216117, **NOIDA (SEC. 58) :** JAI LAKSHMI ADVERTISERS, Ph: 9873804757, 991911719, **GHAZIABAD (HAPUR ROAD THIRAK, NR GURUDWARA) :** TIRUPATI BALAJI ADVERTISING & MARKETING, Ph: 9818373290, 813064000, 0120-4561000

EDUCATION (IAS & PMT ACADEMIES)

FRIENDS PUBLISHERY SERVICE 23276653, 23276901, 9212008155

For CAD enquiries please contact :

ROHIT JOSHI 9818505947, **ABHINAV GUPTA** 9910035901
For booking classified ads, please contact 011-23702148, 0120-6651215. E-mail : delhi.classifieds@expressindia.com

PUBLIC NOTICE

NOTICE is hereby given that Certificate for 330 GRASIM INDUSTRIES LIMITED (2 paid up) shares bearing nos. 3118492 having Distinguishing Nos. from 488594771 to 488595100 under Folio No. 651430 standing in the name of KALIM AHMED KHAN jointly with NAZREEN NASIM KHAN have been lost or misplaced and the undersigned have applied to the Company to issue Duplicate Certificate for the said shares.

Any person(s) in possession of the said share certificate or having any claim(s) to the said shares should lodge such claim(s) with the Registered Office of the Company at P.O. Birilgram, Nagda, Dist. Ujjain, Madhya Pradesh, 456333, India, within 21 days from the date of publication of this Notice after which period no claims will be entertained and the Company will proceed to issue duplicate share certificate.

Place: MUMBAI
Date: 13.12.2023
KALIM AHMED KHAN AHS KALIM AHMED NOOR MOHAMMED KHAN (NAZREEN NASIM KHAN NAZREEN MOHAMMED KHAN)

Form No. INC-26

(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)
Before the Central Government, Regional Director, North Region, New Delhi

In the matter of sub-section (4) of Section 13 of the Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014

SATURN MACHINING PRIVATE LIMITED
(INC-2020H0027C2P13544)
Having its Registered Office at Plot No. 225, New HSI, Rohak, Haryana, India - 124001

Applicant Company / Petitioner
NOTICE is hereby given to the General Public that the company proposes to make an application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Annual General Meeting held on 09th November 2023 to enable the company to change its Registered Office from "State of Haryana" to the "State of Rajasthan".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered and signed by registered post of his/her objections supported by valid evidence showing the nature of his/her interest and grounds of opposition to the Regional Director, North Region, Ministry of Corporate Affairs, B-2 Wing, 2nd Floor, P.O. Deendayal Agrawala Bhawan, CDO Complex, New Delhi-110003 within fourteen (14) days from the date of publication of this notice with a copy to the applicant. Application at its Registered Office at the address mentioned below.

At: 225, New HSI, Rohak, Haryana, India - 124001

For & on behalf of SATURN MACHINING PRIVATE LIMITED
Sd/-
Director, North Region, New Delhi
DIN: 07014091
Date: 15.12.2023 Place: Rohak

Form No. INC-26

(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)
Before the Central Government, Regional Director, North Region, New Delhi

In the matter of sub-section (4) of Section 13 of the Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014

Q-18, Rajaji Garden, New Delhi, Delhi 110027
Applicant Company / Petitioner

NOTICE is hereby given to the General Public that the company proposes to make an application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 24th November 2023 to enable the company to change its Registered Office from "National Capital Territory of Delhi" to the "State of Haryana".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered and signed by registered post of his/her objections supported by valid evidence showing the nature of his/her interest and grounds of opposition to the Regional Director, North Region, Ministry of Corporate Affairs, B-2 Wing, 2nd Floor, P.O. Deendayal Agrawala Bhawan, CDO Complex, New Delhi-110003 within fourteen (14) days from the date of publication of this notice with a copy to the applicant. Application at its Registered Office at the address mentioned below.

At: 225, New HSI, Rohak, Haryana, India - 124001

For & on behalf of KHURANA JEWELLER & SONS PRIVATE LIMITED
Sd/-
Director, North Region, New Delhi
DIN: 07014091
Date: 15.12.2023 Place: New Delhi

ROHIT JOSHI 9818505947, **ABHINAV GUPTA** 9910035901
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PERSONAL

I Shabana Farhan W/O Mohammad Farhad R/O 278 Kucha Mir Ashiq Chaudhry Bazar Jama Masjid Delhi 110006 Has Change My Name To Shabana Permanently.
0650273609-1

"IMPORTANT"

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HDFC BANK

We understand your world
Retail Portfolio Management at HDFC Bank Ltd. 1st Floor, 1 Tech. Noida Campus, Karyamunji, East of Mayapuri, New Delhi-110028

SALE INTIMATION AND NOTICE FOR SALE OF SECURITIES PLEDGED TO HDFC BANK LTD.

The below mentioned Borrowers of HDFC Bank Ltd. (the "Bank") are hereby notified regarding the sale of securities pledged to the Bank, for availing credit facilities in the nature of Loans/Overdrafts/Against Securities.

Due to persistent default by the Borrowers in making repayment of the outstanding dues as per agreed loans / facilities terms, the below loan accounts are classified as NPA (Non-Performing Asset). The Bank has issued loan recall notice to these Borrowers, including the first sale notice on the below mentioned dates whereby, Bank notified the pledge and provided 7 days time to the Borrower to repay the entire outstanding dues in the below accounts, failing which, Bank would be at liberty to sell the pledged securities without issuing further notice in this regard.

Sr. No.	Loan Account Number	Borrower
1	XXXXXXXXXX4232	RAJESH SONKAR
2	XXXXXXXXXX5792	SUNIL VERMA
3	XXXXXXXXXX6620	ANURAG KATYAR
4	XXXXXXXXXX6902	RAVINDRA KUMAR

Date : 15.12.2023

Date: 15.12.2023 Place: ANK LODGE

FORM G - INVITATION FOR EXPRESSION OF INTEREST FOR ULTIMATE INFOSIVION PRIVATE LIMITED OPERATING IN COMMERCIAL REAL ESTATE AT GREATER NOIDA (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN/INC/LPNO.	ULTIMATE INFOSIVION PRIVATE LIMITED GIN: U72300DL2007PT165838
2. Address of the registered office	Registered Office: -403, 4th Floor, Shaport Trust Singh Tower, C-58, Janakpuri, New Delhi-110058
3. URL of website	Not Applicable
4. Details of Place where majority of Assets are located	Corporate Debtor was allotted Plot No. 12-A, Knowledge Park, Greater Noida-201308 admeasuring 3801.54 Square Meters. The lease was cancelled by Greater Noida industrial development Authority vide order dated 07.09.2022 and in under challenge in W.P.(C) No. 475/2023 filed by Bank of Baroda. Mortgage.
5. Installed capacity of main products/services	Not Applicable
6. Quantity and value of main products/services sold in last financial year	NIL as per Financial Statement for the year 2021-2022. Details therefor are not available as present order of committal vide order dated 29.05.2024
7. Number of employees/workmen	NIL
8. Further details including last available financial statements (with schedules) of two years, list of creditors are available at URL.	The details can be obtained from the Debtor by sending an email at: corp.ultimateinfosivion@gmail.com
9. Eligibility for resolution applicants under section 25(2)(b) of the Code is available at URL.	The Resolution Applicant must be eligible under section 29A of IBC/2016. Detailed Invitation for Expression of Interest (EOI) mentioning Eligibility & Ineligibility criteria can be sought by sending an email at: corp.ultimateinfosivion@gmail.com
10. Last date for receipt of expression of interest	30.12.2023
11. Date of issue of provisional list of prospective resolution applicants	09-01-2026
12. Last date for submission of objections to provisional list	01-01-2026
13. Date of issue of final list of prospective resolution applicants	19-01-2026
14. Date of issue of information memorandum, evaluation matrix and request for resolution plan to prospective resolution applicants	14-01-2026
15. Last date of submission of resolution plans	13-02-2026
16. Process email id to submit EOI	corp.ultimateinfosivion@gmail.com
17. Details of corporate debtor's registration as MSME	Information not available

Above-mentioned last date is subject to extension to be granted by Hon'ble NCLT for completion of the CIRP and shall remain subject to modification by the CoC.

Date: 15.12.2023 Reshma Mittal (Resolution Professional)

Place: Ghaziabad For MS Ultimate Infosivion Private Limited

Regn. No. IBB1/IPA-061 / IP-P02072017-201810541

Valid upto 31.12.2023

Registered Address: 1104, Nirmal Tower, Barabank Road, Connaught Place, New Delhi-110001, Ph: - 8800441411

Form No. INC-26

(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)
Advertisement to be published in the newspaper for change of registered office of the company in one state to another

Ministry of Corporate Affairs
Regional Director (North Region), New Delhi
In the matter of The Companies Act, 2013, Section 13(4) of the Companies Act, 2013 and Rule 30(5)(a) of the Companies (Incorporation) Rules, 2014

AND
In the matter of ASHIF INFRASTRUCTURE PRIVATE LIMITED having its registered office at HOUSE NO.14, BLOCK-40 PITAMPURA, North West, Delhi-110034, India.

Petitioner

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on Friday, 09th December, 2023 to enable the company to change its Registered Office from "National Capital Territory of Delhi" to the "State of Haryana".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered and signed by registered post of his/her objections supported by valid evidence showing the nature of his/her interest and grounds of opposition to the Regional Director, North Region, Ministry of Corporate Affairs, B-2 Wing, 2nd Floor, P.O. Deendayal Agrawala Bhawan, CDO Complex, New Delhi-110003 within fourteen (14) days from the date of publication of this notice with a copy to the applicant. Application at its registered office at the address mentioned below.

At: 225, New HSI, Rohak, Haryana, India - 124001

For and on behalf of ASHIF INFRASTRUCTURE PRIVATE LIMITED

Sd/-
Director, North Region, New Delhi
DIN: 08129456

Adt: 15.12.2023 Place: Delhi

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All capitalised terms used herein and not specifically defined shall have the same meaning as ascribed to them in the UDHRP-I.

Place: New Delhi, India Date: December 12, 2025 Shrirock Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares and has filed the UDHRP-I dated December 12, 2025 with SEBI and the Stock Exchanges on October 22, 2025. The UDHRP-I is available on the website of the Company i.e., www.shrirock.in, SEBI at sebi.sebi.gov.in, as well as on the website of the BRLMs, i.e., www.Axis Capital Limited, www.Bank of India Securities India Limited, www.JFL Financial Limited, and www.Kotak Mahindra Capital Company Limited at www.axiscapital.in, www.business.bob.com/bankofindia.com, www.jflm.com and www.investmentsbank.kotak.com, respectively and the websites of Stock Exchanges i.e. BSE and NSE at www.bseindia.com and www.nseindia.com, respectively. Potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risks, please see the section entitled "Risk Factors" on page 45 of the UDHRP-I. Potential investors should not rely on the UDHRP-I for making any investment decision. This announcement does not constitute an invitation or offer of securities for sale in any jurisdiction. This announcement has been prepared for publication in India only and is not for publication or distribution, directly or indirectly, in or into the United States. The Equity Shares have not been and will not be registered under the United States Securities Act of 1933, as amended (the "U.S. Securities Act") or any state securities laws in the United States, and unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and in accordance with any applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold (i) in the United States only to "qualified institutional buyers," as defined in Rule 144A under the U.S. Securities Act, in transactions exempt from the registration requirements of the U.S. Securities Act and (ii) outside the United States in "offshore transactions" as defined in, and in reliance on Regulation S under the U.S. Securities Act and in accordance with the applicable laws of the jurisdictions where such offers and sales are made. There will be no public offering of the Equity Shares in the United States.	For and on behalf of Shrirock Limited Deepa Kapoor Company Secretary and Compliance Officer
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